

1	2	3	4
18. Mahatma Hathkargha Vinkar Sahakari Utpadak Sangh Ltd., Akalkot, Solapur		1	1
19. Navbharat Hatmag Vinkar S. Utpadak S. Ltd., Akalkot, Solapur		1	1
20. Budhgaon Vinkar SS Ltd., Budhgaon, Sangli		1	1

#### Debt Recovery Tribunals

3550. SHRIMATI GEETA MUKHERJEE :  
SHRI V.V. RAGHAVAN :

Will the Minister of FINANCE be pleased to state :

(a) the number of cases referred to the Debt Recovery Tribunals (DRTs) by various banks and financial institutions since the date on which it was set up, bank-wise and year-wise;

(b) the amount of dues involved in these cases; and

(c) the number of cases disposed off and the amount recovered?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Information is being collected and will be laid on the Table of the House.

#### Funds for Development Programmes

3551. SHRI K.A. SANGTAM : Will the Minister of FINANCE be pleased to state :

(a) whether the funds for the development programmes in Nagaland have been released from the Consolidated Fund of India;

(b) if so, the funds released during the last three years;

(c) whether the Government propose to write-off an amount of over Rs. 800 crores incurred on insurgency related matters by Nagaland, as was done in case of Punjab;

(d) if so, the time by which the decision in this regard is likely to be taken; and

(e) if not, the reasons therefor and other measures being taken by the Government to compensate the State of Nagaland under the 16-point Agreement?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir.

(b) The funds released during the last three years are as follows :

Year	Amount (Rs. in Crores)
1995-96	245.49
1996-97	294.64
1997-98	322.82

(c) to (e) There is no proposal to write off any amount in case of Nagaland. However, guidelines for reimbursement of security related expenditure to North Eastern States are under consideration of Government of India. After the guidelines are formulated, reimbursement claims of the Government of Nagaland for expenditure on insurgency related matters shall be duly considered alongwith other North-Eastern States.

In so far as assistance to the State of Nagaland under the 16 point Agreement is concerned, Government of Nagaland receives Non Plan grants under the award of Finance Commission. The Planning Commission also discusses the plan requirements of the State and allocates required funds for development.

#### Counter Guarantee to Power Projects

3552. SHRI KAMAL NATH : Will the Minister of COAL be pleased to state :

(a) whether preferential treatment is being given to a company, HNPCL, owned by Hindujas by Coal India Limited in the matter of various terms of coal supply agreement;

(b) whether a counter guarantee has been given for the proposed power project of HNPCL; and

(c) the reasons for not giving such counter guarantee to other entrepreneurs?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) The Hinduja National Power Co. Ltd. (HNPCL) and Mahanadi Coalfields Ltd. (MCL) have initialled a Coal Supply cum Transportation Agreement in April, 1998, with a few issues outstanding. This is the only Agreement being negotiated which is comprehensive Coal Supply and Transportation Agreement and the terms for supply of fuel are different from what is usually set-out in Coal supplies as between the coal companies and State Electricity Boards. As the financial risk in different projects is different, the terms of Fuel Supply Agreements are not strictly comparable.

(b) This is one of the eight Fast Track Projects and the Government have decided to issue counter guarantee to the power project of HNPCL.